

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 103  
IA No. 232/JPR/2022  
CP No. (IB)- 274/7/JPR/2019  
Under Section 7 of IBC, 2016

**In the matter of:**

**Sangeeta B. Agarwal through Authorised Representative POA Holder,  
Banshidhar D. Agarwal** **...Financial Creditor/Applicant**

**Versus**

**M/s F S Housing Pvt. Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Prabhansh Sharma, Adv.

For the Respondent : Pradeep Kr. Choudhary, Adv.

**ORDER**

**IA No. 232/JPR/2022:**

Heard Mr. Prabhansh Sharma, Adv. for the Petitioner/ Financial Creditor and Mr. Pradeep Kumar Choudhary, Adv. for the Respondent/ Corporate Debtor.

This IA has been filed by the Applicant for withdrawal of CP No. (IB)- 274/7/JPR/2019. Mr. Prabhansh Sharma, Adv. appearing for the Applicant seeks to withdraw this petition unconditionally. Permission is granted.

It has been submitted that a sum of Rs. 2,45,00,000/- has been handed over by the Corporate Debtor to the Financial Creditor by way of 6 cheques on different dates that is mentioned in para 5 of the application. Mr. Pradeep Kumar Choudhary, Adv. submits that in the order dated 15.11.2021, it is submitted that

Sd-

Sd-

Financial Creditor would not press with the NI Act / FIR proceedings in respect of this matter during this period.

IA is allowed and CP No. (IB)- 274/7/JPR/2019 is dismissed as withdrawn.

**CP No. (IB)- 274/7/JPR/2019:**

In view of the order passed in IA No. 232/JPR/2022, the instant CP is dismissed as withdrawn.

Sd-

(Deep Chandra Joshi)  
Judicial Member

Sd-

(Raghu Nayyar)  
Technical Member

May 26, 2022  
HA